## **National Company Law Tribunal**

## Allahabad Bench

CPNO. 18/ND12010

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

NAME OF THE COMPANY: MACI Organics Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act of 1956

SI. NO. Name Designation Representation

1. Sameth Limbri Advocate Petitioner

2. ZAIN ABBAS Advocate Petitioner

3. Kumen Dhananga Advocate Repondent Repondent Repondent Respondent Respo

## C.P No. 18/ND/2010

Parties are represented by their respective counsel. Arguments in part of the respondent counsel are heard and is continued. During course of hearing such fact was brought to the notice of this Tribunal that written submission of the Respondent is not found to be in order, instead of judicial precedents/citation some documents have been annexed along with an affidavit, which is neither permissible in law nor such practise and procedure of this Tribunal because once pleadings are completed and hearing final argument is in progress.

At this stage, the respondent counsel Sri Kumar Dhananjay seeks liberty to withdraw such written submission. As a copy of such written submission has already been served upon the petitioner counsel in court. Hence, he is advised to file a formal memo for withdrawal of the same. Hence, the matter be listed on 2<sup>nd</sup> November, 2017.

During course of hearing, petitioner counsel also points out that there are certain admitted dues, as per the valuation report of MACI Organics Ltd., which already find place in the record of the case. Therefore, the respondent company is advised to consider the same for making payment of such dues of Rs. 1,91,090/- (One lakhs Nineteen One Thousand Ninety Rs. Only) in favour of Sri Prabhat Kumar and

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Rs. 8,000/- (Rs. Eight Thousand) in favour of Shivam Rastogi and to convey its conscious decision in writing to this court by next hearing.

The matter be listed on 2<sup>nd</sup> November, 2017.

Dated:10.10.2017

Typed by P.K. Jyoti

H.P. Chaturvedi, Member (Judicial)